

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-347/ND/2018

In the matter of :

Mr. Rohit Kapur

Vs.

Bharat Seats Ltd

.. PETITIONER

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 24.7.2019

Coram :

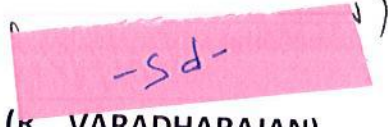
Sh. R. Varadharajan,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Mr. Himanshu Gupta, Advocate, Mr. Rohit Kapur,
Advocate

For the Respondent/Corporate Debtor : Mr. Anuj Shah, Advocate

ORDER

Mr. Himanshu Gupta, Advocate is appearing for the petitioner and represents that he seeks to withdraw this petition as the matter in between the parties is settled out of Court. The Petitioner is also present in person. Ld. Counsel for the Corporate Debtor is also present. Taking into consideration the said representation of the Operational Creditor and Ld. Counsel for the petitioner appearing for the petitioner and also in view of Rule 8 of I&B (Application to Adjudicating Authority) Rules, 2016, the petition is dismissed as withdrawn. Let the files be consigned to records.


(K. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit